IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.40/93

Date of order: 3.6.1996

Union of India through : Applicant

Hony.Secretary, Geological

Survey of India, Departmental:

Canteen, Jaipur.

۷s.

Jitendra Kumar Saini & Anr. : Respondents

Mr.M.Rafiq : Counsel for applicant.

Mr. Kunal Rawat : Counsel for respondents.

CORAM:

Hon'ble Mr.O.P.Sharma, Administrative Member Hon'ble Mr. Ratan Prahash, Judicial Member PER HOH'ELE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER. \*

In this application under Sec.19 of the Administrative Tribunals Act, 1985, applicant Union of India through Hony. Secretary, Geological Survey of India, Departmental Canteen, Jhalana Doongari, Jaipur, has prayed that orders Annx.Al dated 15.12.92 passed by the Payment of Wages Authority, Jaipur, be set aside and the application filed by respondent No.1, Shri Jitendra Kumar Saini, under Sec. 15(2) of the Payment of Wages Act, before the authority be dismissed.

We have heard the learned counsel for the parties and have gone through the material on record. This application is against the orders passed by the Authority under the Payment of Wages Act who granted certain reliefs to the petitioners therein. The Hop bla Suprema Court in the case of Krishna Prasad Gupta Vs. Controller of Printing & Stationary, JT 1995(7) SC 522, has held that this Tribunal has no jurisdiction to entertain an application under Sec. 19 of the Administrative Tribunals Act, in respect of orders made by the Payment of Wages Authority. In view of the above position, we have no jurisdiction to entertain the present application. In the

the applicant for seeking remedy before

result, this application is not maintainable before us. We direct that the application/papers shall be returned as per

an

appropriate legal forum.

to

(Ratan Prakash)

Member(Judl.)

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rules,

(O.F.Sharma)

Member (Adm.).